

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.141/TL/2023

Subject : Application under Section 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Khavda II-B Transmission Limited.

Petitioner : Khavda II-B Transmission Limited (KIIBTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and 31 Ors.

Petition No.142/AT/2023

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Khavda II-B Transmission Limited.

Petitioner : Khavda II-B Transmission Limited

Respondents : Central Transmission Utility of India Limited and 31 Ors.

Date of Hearing : 30.6.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri D Sudharshan, KIIBTL
Shri Mani Kumar, KIIBTL
Shri Shashank Shekhar, CTUIL
Shri Ranjeet Rajput, CTUIL
Shri Ashish Kr Singh, RECPDCL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the grant of transmission licence for implementation of "Transmission Scheme for evacuation of 4.5 GW RE Injection at Khavda PS under Phase II- Part B" ('the Project') and for adoption of transmission charges in respect of the Project as discovered pursuant to the tariff based competitive bidding process. The representative of the Petitioner further submitted as under:

- (a) The scope of the Project *inter alia* includes (i) Lakadia PS-Ahmedabad 765 kV D/c line, (ii) 2 Nos. of 765 kV line bays at Lakadia PS for Lakadia PS-Ahmedabad 765 kV D/c line, and (iii) 240 MVA_r, 765 kV Switchable line reactor for each circuit at Ahmedabad end of Lakadia PS- Ahmedabad 765 kV D/c line.
- (b) Scheduled Commercial Operation Date (SCOD) of the Project is 24 months from the effective date, which works out as March, 2025.



(c) Name of the Petitioner has been changed from Khavda II-B Transmission Limited to POWERGRID Khavda-II B Transmission Limited and the Petitioner has also filed an additional affidavit in this regard along with the Certificate of Incorporation pursuant to Change of Name dated 23.5.2023 the issued by Registrar of Companies, Delhi.

(d) Owing to certain issue relating to the acknowledgment of the Petition filing fees, there has been a little delay in filing of these Petitions as against the timeline prescribed in RfP and as extended by the BPC, which may be condoned. There has also been a little delay in posting the notice & the application on its website for inviting objections/suggestions from the stakeholders, which may also be condoned.

(e) The Petitioner has already impleaded the Western Region beneficiaries as party to the Petition and has also served copy of Petitions on them. However, no response has been received so far.

2. The representative of the Respondent, CTUIL submitted that CTUIL has filed its recommendations, under Section 15(4) of the Electricity Act, 2003, for the grant of transmission licence to the Petitioner for executing the Project. He further submitted that the vide Record of Proceedings for the hearing dated 20.6.2023 in Petition No. 128/TL/2023 & Ors., the Commission has already called for the details of status of 4.5 GW Renewable Generators at Khavda RE Park and CTUIL will be filing such details soon.

3. After hearing the representative of the parties, the Commission permitted the Respondents to file their replies/comments on the Petitions, if any, within a week, with copy to the Petitioner, who may file its response, thereof, if any, within three days thereafter.

4. The Commission directed CTUIL to submit on an affidavit within a week the following information:

(a) Status of Implementation of all parts (A,B,C and D) of the transmission system proposed for evacuation of 4.5 GW RE injection at Khavda RE Park under Phase-II as per the following table:

No.	Name of the Transmission Scheme	Implementing Agency	SCOD	Status of implementation of the project
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(b) Status of 4.5 GW RE Generators at Khavda RE Park along with their capacity

4. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**